

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 881/TT/2025

- Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for 03 nos. assets under “Augmentation of Transformation Capacity” in the Southern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO Now TNPDC) and 14 Others.

Petition No. 882/TT/2025

- Subject : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-29 period for the “Transmission System Associated with Parbati-III HEP” in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 others

Petition No. 664/TT/2025

- Subject : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for Assets under “Eastern Region Strengthening Scheme – XV (ERSS-XV)” in the Eastern Region
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power (Holding) Company Limited and 5 others

Petition No. 913/TT/2025

- Subject : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for Assets under “Eastern Region Strengthening Scheme – XIV (ERSS-XIV)” in the Eastern Region
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power (Holding) Company Limited and 6 others



Petition No. 743/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for the Combined Assets under "Transmission System associated with System Strengthening-XVII" in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO Now TNPDC) and 18 Others

Petition No. 766/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for the Combined Assets under "Kolhapur-Mapusa Transmission System" in the Western Region

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company (MPPMCL) and 5 others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri S. Vallinayagam, Advocate, TNPDC
Shri Saurabh Mishra, Advocate, MPPMCL
Ms. Shweta Sharma, Advocate, WBSETCL
Shri Zafrul Hasan, PGCIL
Ms. Supriya Singh, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vishal Sagar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.



2. During the hearing, the Petitioner's representative requested for time to file the additional submissions in Petition No. 743/TT/2025 and rejoinder to the reply of MPPMCL in Petition No. 766/TT/2025.

3. The learned counsels for TNPDC (in Petition No. 881/TT/2025) and WBSETCL (in Petition No. 913/TT/2025) requested time to file reply in the matters.

4. The learned counsel for MPPMCL, in Petition No. 766/TT/2025, submitted that MPPMCL has filed its reply in the matter vide affidavit dated 18.3.2025.

5. After the hearing, the Commission directed as under:

(a) The Petitioner to file its submissions in Petition No. 743/TT/2025, on an affidavit, within two (2) weeks with an advance copy to the Respondents. Further, granted two (2) weeks' time to file rejoinder to the reply of MPPMCL in Petition No. 766/TT/2025

(b) The Respondents to file their respective replies, if any, within two (2) weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two (2) weeks thereafter.

6. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

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- (i) Form 5 and Form 13.
- (ii) IDC statement in excel format with computation of interest rate considered for each financing method.
- (iii) Form-7 Part B
- (iv) Form-9C for the 2019-24 and 2024-29 tariff periods in excel format with proper linkages.
- (v) Detailed calculations of interest rates considered for each loan in Form-9C in 2019-24 and 2024-29 tariff periods.

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- (i) Reasons for claiming the ACE beyond the cut-off date.
- (ii) The accumulated depreciation for IT and PLCC as on 31.3.2019.
- (iii) Form-5 and Form-13.
- (iv) Details of Initial Spares discharge.
- (v) Reasons with justification for claiming the negative ACE of ₹ -9.39 lakh in FY 2020-21.
- (vi) Excel sheets with proper linkages for Form-9C for the 2019-24 tariff period.
- (vii) Excel sheets with proper linkages for Form-9C for the 2024-29 tariff periods.



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- (i) Form-5 and Form-13
- (ii) The accumulated depreciation for IT from the COD till 31.3.2019.
- (iii) Form 9C in excel format for the 2019-24 and 2024-29 tariff periods.
- (iv) Item-wise and party-wise break-up of the ACE approved in the previous order vis-à-vis the ACE claimed in the instant Petition along with justification for variation in the following format:

(₹ in lakh)

Serial No.	ACE	Party Name	Approved in Previous Order					Claimed in the Instant Petition				
			2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24

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- (i) Form-9C for 2019-24 and 2024-29 tariff period in excel format with proper linkages.
- (ii) Detailed calculations of the interest rates considered for each loan in Form-9C in the 2019-24 and 2024-29 tariff periods.

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- (i) Confirm whether the unrecovered depreciation of ₹274.17 lakh in FY 2022-23 and ₹246.88 lakh in FY 2023-24 claimed in the present Petition is covered in the Miscellaneous Petition No. 61/MP/2022 filed by the Petitioner.
- (ii) The item-wise/equipment break-up of the ACE and de-cap claimed under the replacement for the 2019-24 and 2024-29 tariff periods in the following format:

(₹ in lakh)

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalization	Total Cost	ACE claimed in 2019-24					De-Cap claimed in 2019-24					
							2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24	
1																	
2																	
3																	

(₹ in lakh)

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalization	Total Cost	ACE claimed in 2024-29					De-Cap claimed in 2024-29					
							2024-25	2025-26	2026-27	2027-28	2028-29	2024-25	2025-26	2026-27	2027-28	2028-29	
1																	
2																	
3																	



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- (i) Form-9C for the 2019-24 and 2024-29 tariff periods in excel format with proper linkages.
- (ii) Detailed calculations of the interest rates considered for each loan in Form-9C in the 2019-24 and 2024-29 tariff periods.
- (iii) The rationale for not considering the replacement of the ICT Bushings as a part of the O&M Expenses than as ACE.
- (iv) Confirm whether the unrecovered depreciation amounting to ₹ 87.71 lakh in the present Petition is claimed under the Miscellaneous Petition No. 61/MP/2022 filed by the Petitioner.
- (v) Single set of tariff forms combining the re-conductoring and original asset.
- (vi) Item-wise/equipment break-up of the ACE and de-cap claimed under the replacement for the 2019-24 and 2024-29 tariff periods in the following format:

(₹ in lakh)

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalization	Total Cost	ACE claimed in 2019-24					De-Cap claimed in 2019-24				
							2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
1																
2																
3																

(₹ in lakh)

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalization	Total Cost	ACE claimed in 2024-29					De-Cap claimed in 2024-29				
							2024-25	2025-26	2026-27	2027-28	2028-29	2024-25	2025-26	2026-27	2027-28	2028-29
1																
2																
3																

7. The matters will be listed for hearing on **18.6.2026**.

By order of the Commission

sd/
(T. D. Pant)
Joint Chief (Law)

